

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 126
(IB)-1749(PB)/2019

IN THE MATTER OF:

Annupurna Pet Ltd.

.... Applicant/petitioner

Vs.

Two Brothers Beverages Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code,

Order delivered on 30.08.2019

Coram:

DR. DEEPTI MUKESH

HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant:

Mr. Akhil Nene, Adv.

For the respondent

Mr. Shyam Babu, Mr. Harinder Singh Bedi, Advs.

ORDER

Learned counsel for the respondent states that reply is ready and shall be filed within three days with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel for the respondent.

List for arguments on 19.09.2019.

Sdi-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sdi-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

30.08.2019
Aarti Makker